

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 2819 of 2012

[Arising out of Order-in-Appeal No. 105-106/CE/APPL/CHD-II(JK)/2012 dated 14.06.2012 passed by the Commissioner (Appeals), C.E. & Cus., Chandigarh-II]

Montage Enterprises Pvt Limited

.....Appellant

Lane No. 4, Phase I, SIDCO Industrial Complex,
Bari Brahmana, Jammu (J&K)

VERSUS

**Commissioner of Central Excise,Respondent
Chandigarh-II**

Plot No. 19, Central Revenue Building,
Sector 17-C, Chandigarh-160017

APPEARANCE:

Shri Arvind Arora, Advocate for the Appellant

Shri Raman Mittal and Shri Ravinder Jangu, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 27.02.2025

DATE OF DECISION: 19.05.2025

Appeal is partially allowed. For order, see order of date passed
in Excise Appeal No. 2818 of 2012.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**